

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

(4)

OA 3063/2003  
MA 518/2004

New Delhi, this the 8th day of March, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Sh. Sarweshwar Jha, Member (A)

Smt. Asha Rani Batra  
W/o Sh. R.K. Batra  
R/o 32, 1st Floor  
Kiran Vihar, Delhi - 92.

.....Applicant  
(By Advocate Sh. S.K. Gupta)

V E R S U S

1. Govt. of NCT of Delhi  
through Chief Secretary  
Delhi Secretariat  
Players Building, I.P.Estate  
New Delhi - 2.
2. Director  
Directorate of Education  
Old Secretariat, Delhi.
3. The Principal  
Govt. Sarvodaya Kanya Vidyalaya  
Kiran Vihar, Delhi - 92.
4. Director  
Primary Education, Haryana  
S.C.O.177-178, Sector-17  
Chandigarh.

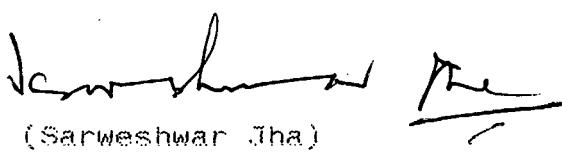
.....Respondents

O R D E R (ORAL)

Mr. Justice V.S. Aggarwal,

Learned counsel for the applicant states that counter reply has not been filed by the respondents yet. He states that as the respondents are considering the claim of the applicant, he may be permitted to withdraw the OA with liberty to file fresh application if the occasion arises. Allowed as prayed.

2. Subject to aforesaid, OA is dismissed as withdrawn. Respondents should be informed of the order.

  
(Sarweshwar Jha)  
Member (A)

  
(V.S. Aggarwal)  
Chairman

/vikas/